

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

Original Application No. 97 of 2021

IN THE MATTER OF:

Ravula Lingaswamy, Yadadri
Bhuvanagiri District and 3 Ors.

...Applicant(s)

Versus

Union of India,
Rep. By its Secretary, MoEF,
New Delhi & Ors.

...Respondent(s)

**MEMO FILED ON BEHALF OF THE RESPONDENT No.3 TELANGANA
STATE POLLUTION CONTROL BOARD**

1. It is respectfully submitted that during the course of hearing this Hon'ble Tribunal vide order dated 27-08-2021 issued the following direction,

"8. Instead of calling for a report from the supervisory body i.e. Central Pollution Control Board, we feel it appropriate to direct the High Level Expert Committee of the Telangana State Pollution Control Board itself to inspect the area in question and submit a further report on the basis of the allegations made in the application as well as the observation made by this Tribunal, so that the apprehension of the applicant regarding the alleged pollution that is being caused on account of the operation of the 6th respondent unit can be considered in its entirety."

2. In this regard, it is humbly submitted that the High-Level Committee was constituted by the Board during September 2011 with a limited scope and role of recommending suitable Zero Liquid Discharge (ZLD) technology for small scale Bulk Drug & Drug Intermediate industries in the erstwhile Nalgonda District. The High-Level Committee after its study and inspections submitted recommendations and as per the recommendation of the High-Level Committee, the Board issued direction dated 23.06.2012 to the Bulk drug industries to comply with the recommendations of the Committee.

3. It is submitted that after serving its requisite role and purpose the High-Level Committee became inoperative and the Board took up the mantle and continued to monitor the implementation of those recommendations.
4. As on this date, the High-Level Monitoring Committee is not in existence and operation, and most of its members have retired from the public life.
5. Due to this situation and reason, the Telangana State Pollution Control Board was not in the position to issue direction to the High-Level Expert Committee as there is no Committee functioning under the Telangana State Pollution Control Board currently and regrettably the directions issued by this Hon'ble Tribunal could not be complied with for the reason mentioned supra.
6. It is therefore humbly prayed that in the light of the above submission that High Power Monitoring Committee is inoperative, this Hon'ble Tribunal may be pleased to amend its order and directions dated 27-08-2021 in the above given circumstances and may be pleased to direct the Respondent Board to implement any fresh set of directions as this Hon'ble Tribunal may be pleased to pass in the circumstances of this case and thus render justice.

Dated at Chennai on this 01st of February, 2022.



COUNSEL FOR THIRD RESPONDENT

**BEFORE THE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

Original Application No. 97 of 2021

**MEMO FILED ON BEHALF OF THE
THIRD RESPONDENT**

M/s. T. SAI KRISHNAN

COUNSEL FOR THIRD RESPONDENT